

Cr1.A.No. 124 OF 2003  
ITEM No.1B  
FOR JUDGMENT

Court No. 6

SECTION IIA

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

CRIMINAL APPEAL No.124/2003

STATE OF MAHARASHTRA Appellant (s)

VERSUS

KASHIRAO & ORS.

Respondent (s)

( HEARD BY HON'BLE DORAISWAMY RAJU AND ARIJIT PASAYAT, JJ. )

Date : 27/08/2003 This Petition was called on for pronouncement of  
Judgment today

CORAM :

HON'BLE MR. JUSTICE DORAISWAMY RAJU  
HON'BLE MR. JUSTICE ARIJIT PASAYAT

For Appellant (s)Mr. SS Shinde, Adv. for  
Mr. Ravindra Keshavrao Adsure, Adv.

For Respondent (s)Dr. Kailash Chand, Adv. (NP)

O R D E R

Hon'ble Mr. Justice Arijit Pasayat pronounced the Judgment of the Court.  
The appeal is allowed and the Judgment of the High Court is set aside and that of the trial court is restored in terms of the Judgment. The respondents shall surrender to custody and serve out the balance sentence.

(D.L.Chugh) (Ramesh Chand)  
Court Master Court Master

signed Judgment (REPORTABLE) is placed on the file